

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 alongwith IA No. 24/2022 & 37/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No. 123/MP/2022 alongwith IA No. 38/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 246/MP/2022 alongwith IA No. 8/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 107/MP/2023

Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund

Petitioner : Gujarat Urja Vikas Nigam Limited.

Respondents : Tata Power Company Limited and 7 Ors.



Petition No. 56/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Petition No. 185/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioner : Jaipur Vidyut Vitran Nigam Limited and 3 Ors.

Respondents : Tata Power Company Limited and 6 Ors.

Date of Hearing : **29.01.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Shri Adarsh Kumar, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Tarun Kumar, Advocate, MSEDCL
Shri Gajendra Sinh, WRDLC
Shri Ashok Mishra, WRLDC
Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the GUVNL, with the consent of the other side, prayed for an adjournment in these matters on the grounds of the non-availability of the lead arguing counsel for the GUVNL.

2. Considering the request of the learned counsel for the GUVNL, the Commission adjourned the matters. The interim directions issued by the Commission vide Record of Proceedings for the hearing dated 16.8.2023 and 20.10.2023 will continue till the next date of hearing. Meanwhile, the parties may complete the pleadings within four weeks.

3. The Petitions, along with the IAs, therein will be listed for hearing on **15.3.2024 at 3.00 PM.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)